Loss of revenue due to waiving of Import Duty

928. SHRI ASHOK MITRA: Will the Minister of FINANCE be pleased to state:

- (a) whether a substantial loss of revenue has been incurred because of waiving of import duty on goods on which Modvat benefits had been claimed earlier:
- (b) if the answer to (a) is in the affirmative, whether the revenue loss is on account of procedural loop-holes or because of criminal propensities on the part of individual importers: and
- (c) the action proposed to be taken to prevent the recurrence of such losses?

MINISTER OF FINANCE THE (SHRI MANMOHAN SINGH): (a) and (b) Exporters cannot claim Modvat benefits if they export under the Value Based Advance Licencing Scheme. Some exporters availing this scheme had declared that they had not availed Modvat and availed the benefits of the scheme. When this came to the notice of the Customs Houses, action have been taken to issue show-cause cum demand notices. However, many exporters have reversed the Modvat subsequently and represented to Government to condone the lapse. The notional revenue loss is due to extension of the concession based on the declaration of the exporters.

(c) The Central Excise documents (Form A.R. 4) under which exports are made have been redesigned to provide the information about the availment or otherwise of the Modvat benefit to the. Customs officers for checking the documents/consignment at the time of export. In respect of past cases. Customs

Houses have initiated action to issue show cause notices as already stated at (a) and (b) above. Further, additional customs duty had been levied in respect of advance licences issued on or after 1.4.95 so that exporters can freely avail the Modvat in such cases.

Power Projects in Gujarat

- 929 SHRIMATI ANANDIBEN JATHABHAI PATEL: Will the Minister of POWER be pleased to state:
- (a) the power plants presently under execution in Gujarat in public/private sector and the progress achieved in each of them during 1994-95;
- (b) what are the projects/proposals forwarded by the State Government for clearance by the Central Electricity Authority and present status of these projects/proposals, project-wise:
- (c) the details of funds sanctioned/ released by the Central Electricity projects under Authority the for execution during 1994-95 and provision of funds made for 1995-96 for the projects to be executed, project-wise vis-a-vis demand made by the State Government;
- (d) what is the status of projects funded by foreign institution/World Bank/foreign investors and the status of the projects under negotiation for foreign investment in that State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILA BEN CHIMNBHAI PATEL): (a) The following power projects are

presently under execution in the State of Gujarat:-

Sl. Name of the Project No. 1. Kutch Lignite Unit 3 (Thermal) 2. Kadana PSS Extn. (Hydro) 3. Sardar Sarovar (Hydro)		Capacity (MW)	Boiler equipment foundations have been completed. Most of the equipments received. Civil works are in progress	
		75		
		2 × 60		
		6 × 200 5 × 50		
		1		
(b) The seen rece	following power projects ived in the Central Elect	ministr I	Authority (CEA) for accord of techno- economic clearance:	
een rece	e following power projects lived in the Central Elect D. Name of the Project	ministr I	Authority (CEA) for accord of techno- economic clearance: Capacity	
S. No	lived in the Central Elect	ricity	economic clearance:	
S. No	Name of the Project Mangrol Lignite (T) (P	vt. Sec.)	Capacity	
S. No	Name of the Project Mangrol Lignite (T) (P Petro Chemical Power (Pvt. Sec.)	vt. Sec.)	Capacity 1 × 250 MW	
S. No	Mangrol Lignite (T) (P Petro Chemical Power (Pvt. Sec.) Ghoga Lignite (T) (Joint Venture)	vt. Sec.) Plant(T)	Capacity 1 × 250 MW 145 MW	
5. No. 1. 2. 3. 4.	Mangrol Lignite (T) (P Petro Chemical Power (Pvt. Sec.) Ghoga Lignite (T) (Joint Venture)	vt. Sec.) Plant(T)	Capacity 1 × 250 MW 145 MW 2 × 120 MW	

The project-authorities have been requested to obtain all clearances and establish the requisite inputs and linkages for consideration of the projects by Central Electricity Authority for accord of techno-economic clearance.

(c) Funds are not sanctioned/released by Central Electricity Authority. The outlays proposed by the State Government and approved by the Planning Commission for 1994-95 and 1995-96 are indicated as under:—

SI. No.	Name of Project	Outlay for 1994-95		Outlay for 1995-96	
		Proposed by State	Approved by Planning Commission	Proposed by State	
1.	Kutch Lignite PTS Unit 3	10.00	10.00	149.23	
2.	Kadana TPS Extn. (Units 3 & 4)	30.00	30.00	10.00	
3.	Sardar Sarovar HEP	52.00	52.00	593.61	

(d) As per the information received from the State Government/State Electricity Board, 9 expressions of interest for

setting up power projects in the private sector have been received.